IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-111
IB-523(ND)/2020

IN THE MATTER OF:
M/s. Ravinder Kumar Mittal (M/s. Cement Syndicate) ....OPERATIONAL CREDITOR
Vs.
Gardenia India Limited ....CORPORATE DEBTOR

SECTION
IBC under Sec 9

Order delivered on 07.01.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Applicant/OC : Mr. Ateendra Saumya Singh, Advocate
For the Respondent/CD :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to send Private notice to the Corporate Debtor at its Registered office address by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List the matter on 05.3.2021.

-Sd-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit